

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1534/97.

Dt. of Decision : 03-03-99.

Ch.N.J.Jyosna

.. Applicant.

Vs

1. The Union of India rep. by
its Chief Executive,
Nuclear Fuel Complex,
Moula-Ali, Hyderabad.

2. The Chief Administrative Officer,
Nuclear Fuel Complex, Moula-Ali,
Hyderabad.

.. Respondents.

Counsel for the applicant : Mr.K.K.Chakravarthi

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

R

ORDER

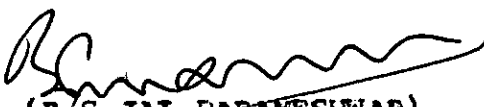
ORAL ORDER (PER HON. Mr.B.S.JAI PARAMESHWAR : MEMBER (JUDL.))

None for the applicant. Heard Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant was an aspirant for the post of Senior Operator Trainee (ECCE) under R-1. An interim order was passed on 13-11-97 directing the respondents to consider the candidature of the applicant and also the applicant was directed to submit his candidature within one week before the commencement of the selection process.

3. When this OA was taken up for hearing the learned counsel for the respondents submitted that the candidature of the applicant was rejected as the applicant was under-aged on 31-08-97 i.e., the last date of issue. It is also stated that the applicant had already been replied in this connection vide letter No.NFC/TAR/03/06/4/ dated 15-01-98.

4. In view of the above, the OA is dismissed.
No costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

3398


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 03rd March, 1999.
(Dictated in the Open Court)


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Copy to:

1. HDHND
2. HHRP M(A)
3. HSSDP M(J)
4. D.R. (A)
5. SPARE

1st and 11nd Court.

Typed By
Compared by

Checked by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESHWAR:
MEMBER (J)

DATED: 3/3/99

ORDER/JUDGMENT

M.A./R.A/C.P. NO.

IN

O.A. NO : 1534/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

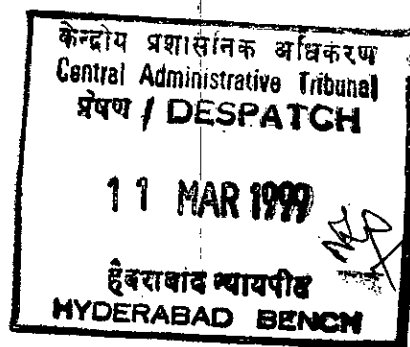
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

7 copies



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

CA. NO. 1534/97

Caveatans

Dated: 13.11.1997

Mr. J. J. Sanyal

.. Applicant

And

The Chief Executive, Nuclear Fuel Complex,
Roule - III, Hyderabad.

2. The Chief Administrative Officer,
Nuclear Fuel Complex, Roule-III,

.. Respondents

Counsel for the applicant : Mr. K. K. Chakravarty

Counsel for the respondents : Mr. H. B. Deyaraj, Mr. G. S. S.

Order

THE HON'BLE MR. H. B. DEYARAJ : JUDGE (A)

THE HON'BLE MR. G. S. S. : JUDGE (B)

930

The Tribunal made the following order:-

Mr. K. K. Chakravarty, Applicant and Mr. H. B. Deyaraj and Mr. G. S. S. for the respondents.

The applicant is a Graduate and is unemployed. She is an applicant for the post of Senior Operator Trainee (SOT) under R-1. She submits that R-1 has requested the employment exchange, C.R. District to sponsor the candidates for filling up the said post. She also submits that she has registered her name with the said Employment Exchange.

However, relying upon the decision of the Apex Court in the case of Ex parte Superintendent, Railways, Kailashpur, Kailashpur and others Vs. R. J. V. Viscousa and others (reported in 1976 (6) Scale 673) she prays for a direction to R-1 to consider her candidature for the said post even though her name has not been sponsored by the employment exchange.

Admit. The case of the applicant should also be considered for the post of Senior Operator Trainee (SOT) along with employment exchange sponsored candidates even if her name is not sponsored by the Employment Exchange Officer, Rangareddy District provided she is otherwise eligible for consideration to that post and her application is received at least one week in advance of advertisement either written, viva-voce or both. If the applicant does not qualify the examination then the application stands dismissed. In that event the respondents should inform the Tribunal through their counsel for confirming the dismissal of this O.A. If the applicant is selected and comes within the number to be appointed then the result should not be published until further orders.

91/- H B
Deputy Registrar

NOTE:- In the body of the Memo issued on 13.11.97 the words appearing as "Chief Executive Nuclear Fuel Complex, Roule-III, Hyderabad" shall be deleted. Instead the words "The Employment Exchange Officer, C.R. District" shall be noted.

CERTIFIED TO BE TRUE COPY

Deputy Registrar

न्यायाधीश-उप-रजिस्ट्रार (न्यायिक)

Court Officer/Dy. Registrar

केन्द्रीय-प्रशासनिक अधिकरण

Central Administrative Tribunal

हैदराबाद न्यायपीठ

HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD

DA. 13.11.57

Between:

DA. 13.11.57

G. S. Dey

.. Applicant

And

The Chief Executive, Nuclear Fuel Complex,
Mumbai - 400, Hyderabad.

2. The Chief Administrative Officer,
Nuclear Fuel Complex, Mumbai-400,



Counsel for the applicant : Mr. K. S. Chatterjee

Counsel for the respondents : Mr. K. S. Chatterjee, Jr.

THE

THE HON'BLE MR. J. K. DAS GUPTA : JUDGE (A)

THE HON'BLE MR. S. K. DAS GUPTA : JUDGE (B)

AND

The Tribunal vide the following order:-

Mr. K. S. Chatterjee, the applicant and Mr. S. K. Das Guptas
for Mr. K. S. Chatterjee, Jr. for the respondents.

The applicant is a Patriotic and is employed. She is an applicant
for the post of Senior Operator Trainee (SOT) under C.E. and submitted
Form D-1 and requested the employment exchange, Hyderabad to sponsor
the candidate for filling up the said post. She also submits that she
has registered her name with the said Employment Exchange.

However, relying upon the decision of the Joint Board in the case of
Union Superintendent, Bangalore, Mysore and others Vs. C.E. &
Visitors. No. 10 of 1956 (S) 2-10 (70) she prays for
a direction to D-1 to consider her candidature for the said post even
though her name has not been sponsored by the employment exchange.

It is the case of the applicant should also be considered for the
post of Senior Operator Trainee (SOT) along with employment exchange
sponsored candidates even if her name is not sponsored by the Employment
Exchange Officer, Bangalore District provided she is a regular official
for consideration in that post and her application is received on time
and work in advance of selection along with, viva-voce or both. If
the applicant does not qualify the examination from this application
stands dismissed. It is also stated the respondents should inform the Tribunal
through their notice for confirming the dismissal of this C.O. If the
applicant is selected and comes within the number to be appointed then her
result should not be published until further orders.

Ref- N 1
Deputy Registrar

NOTE- In the body of the order issued on
13.11.57 the words appearing as "Chief Executive Nuclear Fuel
Complex, Mumbai-400, Hyderabad" shall be deleted. Instead the
words, "The Employment Exchange Officer, C.E. District"
shall be noted.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

Deputy Registrar

[Signature]
Court Officer/Dy. Registrar
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद बेंच
HYDERABAD BENCH

WIRE AT PARTY'S COST

TO

CHIEF EXECUTIVE NUCLEAR FUEL COMPLEX
MOULA ALI HYDERABAD

CHIEF ADMINISTRATIVE OFFICER
NUCLEAR FUEL COMPLEX
MOULA ALI HYDERABAD

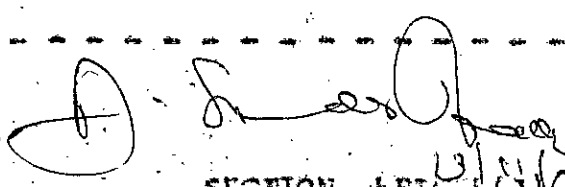


BY ORDER OF TRIBUNAL DATED 12-11-97 IN OA 1534/97
FILED BY CH N J JOSHA E/O CH R K PRASAD YOU ARE DIRECTED
THAT THE CASE OF THE APPLICANT SHOULD ALSO BE CONSIDERED ^{FOR} THE
POST OF SENIOR OPERATOR TRAINEE (EOET) ALONGWITH EMPLOYMENT
EXCHANGE SPONSORED CANDIDATES EVEN IF HER NAME IS NOT
SPONSORED BY THE CHIEF EXECUTIVE NUCLEAR FUEL COMPLEX
MOULA ALI HYDERABAD PROVIDED SHE IS OTHERWISE ELIGIBLE FOR
CONSIDERATION TO THAT POST AND HER APPLICATION IS RECEIVED AT
LEAST ONE WEEK IN ADVANCE OF SELECTION EITHER WRITTEN,
VIVA-VOCE OR BOTH -- ORDER FOLLOWS:-

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD

4-v- -----
Not to be telegraphed:

O.A.No. 1534/97
CAT.Hyd.
Dt. 13-11-97.


SECTION OFFICER
SECTION OFFICER
Central Administrative Tribunal
Hyderabad Bench.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
1st Floor, H.A. Bhavan, Opp: Public Garden, Hyderabad-500004.A.P.

ORIGINAL APPLICATION NO. 1534. OF 1997.

Applicant(S)

V/S

Respondent(S)

Ch. N. J. Jyosna.
By Advocate Shri.
K.K.Chakravarthy.

The Chief Executive, Nuclear Fuel
Complex, Hyd. & another.
(By Central Govt. Standing Counsel)

Mr. N.R. Devaraj, Sr. CGSC.

To,

1. The Chief Executive, Nuclear Fuel Complex, Union of India,
Moula-Ali, Hyderabad.
2. The Chief Administrative Officer, Nuclear Fuel Complex, Moula-Ali,
Hyderabad.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

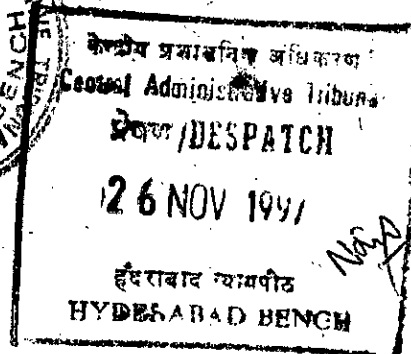
Issued under my hand and the seal of the Tribunal

This the **Thirteenth**, day of **November**, 1997.

//BY ORDER OF THE TRIBUNAL//

Date: 21-11-97.

FOR REGISTRAR.



Ar
24/11/97

92



S.R. No.

11/11/1997 District
A.P. Administrative Tribunal
at Hyderabad.

O.A.No.

of 199

VAKALAT

ACCEPTED

[Signature]

R. S. Denty

Appellant
Counsel for Petitioner
Respondent

Date 11/11/1997

K. K. Chakravarthy
ADVOCATE

Appellant
Advocate for Petitioner
Respondent

Address for Service :

Phone : Off 874998
Res 870609

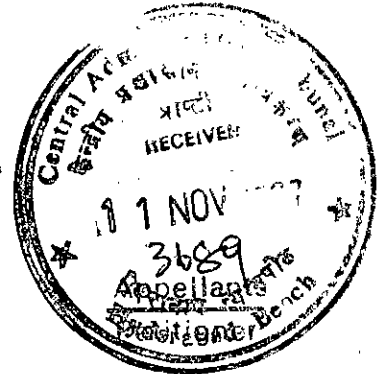
H.No. 2-104, Maruthi Nagar,
Kothaper, Hyderabad - 660.

Central
In the A.P. Administrative Tribunal Hyderabad.

APPELLATE SIDE

O.A.No. 1534 of 1997

Ch. N. Jyotsna



VERSUS

I/We UNION OF INDIA APB
CHIEF EXECUTIVE NUCLEAR Respondent
FUEL COMPLEX, MOOLA-ALI, Andhra Pradesh

Appellant-Petitioner In the above Appeal/Petition do hereby appoint and retain
Respondent

K.K. Chakravarthy

ADVOCATE

R. Satyanarayana
Advocate/s of the High Court to appear for me/us in the above
Appeal/Petition and to conduct and prosecute (or defend) the same and
all proceedings that may be taken in respect of any application connect-
ed with the same or any decree or order passed therein including all appli-
cations for return of documents or the receipt of any moneys that may
be payable to me/us in the said Appeal/Petition and also to appear in all
application under Clause XV of the Letters Patent and in all applications
for review and for leave to the Supreme Court of India and in all appli-
cation for review of judgement.

Ch. N. J. Jyotsna

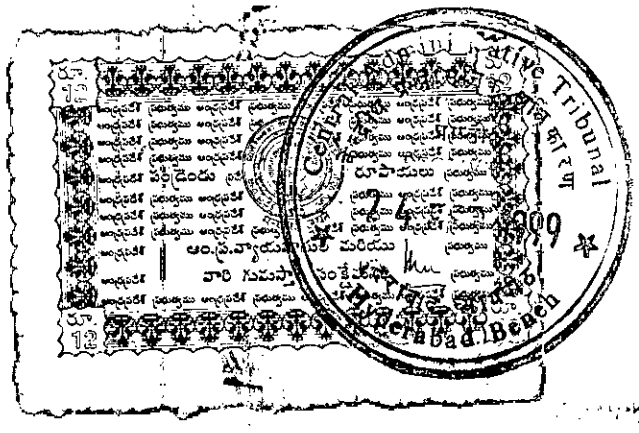
I Certify that the contents of this Vakalat were read out and explained
in (...*English*...) in my presence to the executant or executants who
appeared perfectly to understand the same and made his/her/their
signature or marks in my presence.

Executed before me this...11...day of...NOV...1997

[Signature]
ADVOCATE, HYDERABAD.

II Court Raw List
24/2/99
S.No: 112

**Central Administrative Tribunal,
Hyderabad Bench, Hyderabad.**



OA/CA No. 1534 of 1997
24/2/99
2nd Court
S.No 114

MEMO OF APPEARANCE

V. RAJESWARA RAO
ADVOCATE

Standing Counsel for Railways,
Addl. Standing Counsel for Central Govt.

Counsel for... *R. S. Prasad*

Address for Service : Phone : 272585
104/2 RT, Sanjeevareddy Nagar,
HYDERABAD-500 038.

**Central Administrative Tribunal, Hyderabad Bench,
HYDERABAD.**

OA/CA No.

1534

of 1997

BETWEEN

Ch. N. T. Rajeswar

Applicant (s)

Vs.

*The Chief Executive,
APR, Marathi
Hyderabad*

Respondent (s)

MEMO OF APPEARANCE



To,

I V. Rajeswara Rao, Advocate, having been authorised.....

(here furnish the particulars of authority)

by the Central/State Government/Government Servent/..... authority/corporation/
society notified under Sec. 14 of the Administrative Tribunals Act, 1985. Hereby appear for
applicant No...../Respondent No..... and undertake to plead and act
for them in all matters in the aforesaid case.

Place : Hyderabad.

Date :

24/2/83

Address of the Counsel for Service

V Rajeswara Rao

104/2 RT Sanjeevareddy Nagar,

HYDERABAD - 500 038.

V. Rajeswara Rao

V. RAJESWARA RAO

Standing Counsel for Railways,

Addl. Standing Counsel for Central Govt.

Signature & Designation of the Counsel.